

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TD/2024

Subject : Down-gradation of Inter-State Trading Licence under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.

Petitioner : Saranyu Power Trading Private Limited (SPTPL)

Date of Hearing : **22.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Arijit Maitra, Advocate, SPTPL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner, SPTPL, has filed a compliance affidavit dated 12.8.2024 as per the directions of the Commission vide Record of Proceedings for hearing dated 22.7.2024. During the course of the hearing, the learned counsel further argued at length and reiterated the submissions made in the said affidavit.

2. Considering the submissions, the Commission directed the Petitioner to submit on an affidavit, within two weeks the Special Audited Balance Sheet as on 31.7.2024 in terms of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Trading Licence and other related matters) Regulations, 2020 (hereinafter referred to as "the Trading Licence Regulations").

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)